

Central Road Fund (Amendment) Act, 2007

28 of 2007

[01 June 2007]

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An Act further to amend the Central Road Fund Act, 2000. Be it enacted by Parliament in the Fifty-eighth year of the Republic of India as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Central Road Fund (Amendment) Act, 2007

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

1. Effective from 21.08.2007 as per Notification No. SO1443(E) dated 21.08.2007

2. Amendment Of Section 9 :-

In the Central Road Fund Act, 2000 (54 of 2000) (hereinafter referred to as the principal Act), in section 9, in sub-section (1), for clause (b), the following clause shall be substituted, namely:-

"(b) take such measures as may be necessary to raise funds for the development and maintenance of the national highways and for the development of rural roads;"

3. Amendment Of Section 11 :-

In section 11 of the principal Act, after sub-section(1), the following proviso shall be inserted, namely:-

"Provided that the Central Government may use the share of the fund under sub-clause(a) of clause(viii) of section 10 for the repayment of any loan taken for the purpose of development of rural roads in any state or Union territory."